

LIR No. 9562/2016

Sada Nand Mishra vs M/s Premier Shield P. Ltd.

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

01.10.2020.

Present : None for the workman.

Shri Uttam Kumar, AR for the management.

The matter is fixed for filing of WS.

It is submitted by AR for the management that authority letter has already been filed.

Perusal of record shows that authority letter has not been filed by the AR for the management.

WS not filed.

AR for the management is directed to file authority letter and WS on official email ID with directions to supply copy of the WS to the workman or his AR by the next date of hearing.

Matter stands adjourned for filing of authority letter and WS on **19.11.2020**.

VEENA RANI

POLC/RADC

01.10.2020

LIR No. 1925/2018

Attar Singh vs M/s Saniya International

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

01.10.2020.

Present : Shri Raja Ram, AR for the workman.

None for the management.

The matter is fixed for service of management.

Workman is directed to file PF and notice of statement of claim be issued to the management, which is returnable before the Court on **26.11.2020**.

VEENA RANI

POLC/RADC

01.10.2020

LIR No. 1926/2018

Manmohan Verma vs M/s Saniya International

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

01.10.2020.

Present : Shri Raja Ram, AR for the workman.

None for the management.

The matter is fixed for service of management.

Workman is directed to file PF and notice of statement of claim be issued to the management, which is returnable before the Court on **26.11.2020**.

VEENA RANI

POLC/RADC

01.10.2020

LIR No. 1927/2018

Mobaidula Islam vs M/s Saniya International

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

01.10.2020.

Present : Shri Raja Ram, AR for the workman.

None for the management.

The matter is fixed for service of management.

Workman is directed to file PF and notice of statement of claim be issued to the management, which is returnable before the Court on **26.11.2020**.

VEENA RANI

POLC/RADC

01.10.2020

LIR No. 1934/2018

Ajay Singh vs M/s Saniya International

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

01.10.2020.

Present : Shri Raja Ram, AR for the workman.

None for the management.

The matter is fixed for service of management.

Workman is directed to file PF and notice of statement of claim be issued to the management, which is returnable before the Court on **26.11.2020**.

VEENA RANI

POLC/RADC

01.10.2020

LIR No. 1935/2018

Abdullah vs M/s Saniya International

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

01.10.2020.

Present : Shri Raja Ram, AR for the workman.

None for the management.

The matter is fixed for service of management.

Workman is directed to file PF and notice of statement of claim be issued to the management, which is returnable before the Court on **26.11.2020**.

VEENA RANI

POLC/RADC

01.10.2020

LIR No. 1414/2016

Bablu vs M/s Vidya Enterprises

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

01.10.2020.

Present :               None for the workman.  
                              None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **18.11.2020**.

VEENA RANI

POLC/RADC

01.10.2020

LIR No. 7017/2016

Bharatpal Singh vs Mohan Export India Ltd.

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

01.10.2020.

Present :               None for the workman.  
                              None for the management.

The matter is fixed for WE.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for WE on **23.11.2020**.

VEENA RANI

POLC/RADC

01.10.2020

LC No. 1555/2016

Wahed Ahmed vs M/s All India Congress Committee

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

01.10.2020.

Present :               None for the workman.  
                              None for the management.

The matter is fixed for filing of PF by the workman for summoning the witnesses.

Workman is directed to file PF to summon the witnesses.

Matter stands adjourned for WE on **16.12.2020.**

VEENA RANI

POLC/RADC

01.10.2020

LC No. 2014/2016

Harendra Kumar Sharma vs M/s All India Congress Committee

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

01.10.2020.

Present :               None for the workman.  
                              None for the management.

The matter is fixed for filing of PF by the workman for summoning the witnesses.

Workman is directed to file PF to summon the witnesses.

Matter stands adjourned for WE on **16.12.2020.**

VEENA RANI

POLC/RADC

01.10.2020

LC No. 1510/2016

Santosh vs M/s J M G Company

**Matter taken up today through VC which is hosted by Ms Renu Gupta,  
Reader of the court, after its last date of hearing.**

01.10.2020.

Present : Shri Raja Ram, AR for the workman.

None for the management.

The matter is fixed for ME.

At request of AR for the workman, matter stands  
adjourned for ME on **12.11.2020**.

VEENA RANI

POLC/RADC

01.10.2020

LIR No. 2907/2016

Sunil Kumar vs M/s Amar Leela Hospital Heart Centre

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

01.10.2020.

Present :                Shri Ajit Kumar Singh, AR for the workman.  
                              Shri Mohd. Anas, AR for the management.

The matter is fixed for ME.

At joint request of the parties, matter stands adjourned for ME on **02.11.2020**.

VEENA RANI

POLC/RADC

01.10.2020

LIR No. 1607/2016

Kamlesh vs M/s R R Associates

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

01.10.2020.

Present : None for the workman.

Shri Ajit Kumar Singh, AR for the management.

The matter is fixed for ME.

At request of AR for the management, matter stands adjourned for ME on **14.12.2020**.

VEENA RANI

POLC/RADC

01.10.2020

LIR No. 1610/2016

Santram vs M/s R R Associates

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

01.10.2020.

Present : None for the workman.

Shri Ajit Kumar Singh, AR for the management.

The matter is fixed for ME.

At request of AR for the management, matter stands adjourned for ME on **14.12.2020**.

VEENA RANI

POLC/RADC

01.10.2020

LIR No. 2997/2016

Azad Singh vs People Power India Pvt. Ltd.

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

01.10.2020.

Present :               None for the workman.  
                              None for the management.

The matter is fixed for ME.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for ME on **18.12.2020**.

VEENA RANI

POLC/RADC

01.10.2020

LIR No. 2707/2016

Anil Kumar vs M/s H Rai Malik Associates

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

01.10.2020.

Present : None for the workman.

Shri Sanyam Malik, AR for the management.

The matter is fixed for ME.

At request of AR for the management, matter stands adjourned for ME on **15.12.2020**.

VEENA RANI

POLC/RADC

01.10.2020

LIR No. 587/2016

S K Mishra vs M/s G 4S Secure Solution India Pvt. Ltd.

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

01.10.2020.

Present :                Shri Ajit Kumar Singh, AR for the workman.  
                              Shri Gulshan Chawla, AR for the management.

The matter is fixed for ME.

At joint request of the parties, matter stands adjourned for ME on **14.12.2020**.

VEENA RANI

POLC/RADC

01.10.2020

LIR No. 5250/2016

Ravinder Thenua vs Alankar Sleeming Cosmetic

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

01.10.2020.

Present :               None for the workman.  
                              None for the management.

The matter is fixed for ME.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for ME on **18.12.2020**.

VEENA RANI

POLC/RADC

01.10.2020

LIR No. 7623/2016

Haridutt vs M/s Sudhir Abrol and Ors.

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

01.10.2020.

Present : Shri Ajit Kumar Singh, AR for the workman alongwith workman.

None for the management.

The matter is fixed for ME.

At request of AR for the workman, matter stands adjourned for ME on **21.12.2020**.

VEENA RANI

POLC/RADC

01.10.2020

LIR No. 7700/2016

Narender Singh Rawat vs M/s Trig Guardforce Ltd.

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

01.10.2020.

Present :               None for the workman.  
                              None for the management.

The matter is fixed for ME.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for ME on **19.12.2020**.

VEENA RANI

POLC/RADC

01.10.2020

LIR No. 2084/2016

Savita Devi vs M/s Raman Group Manufactures Export of High Garments

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

01.10.2020.

Present : None for the workman.

Shri Ajit Kumar Singh, AR for the management.

An application is pending for passing the order for production of documents filed by the workman.

Reply has already been filed and submissions heard today on behalf of the management.

It is submitted on behalf of the management that they are not in possession of the documents as asked by the workman and in this regard, they have also filed an affidavit of the proprietor of the management. It is also submitted by AR for the management that they have filed an NCR in the police station regarding misplacement of documents. It is also submitted by AR for the management that the documents, as required, by the workman had already been misplaced and in this regard, they have also having the NCR.

Since, the management has already filed an affidavit alongwith his reply that they are not in a possession of the documents, therefore, the present application for production of documents is hereby disposed off.

Case is now fixed for ME on **07.12.2020**.

VEENA RANI

POLC/RADC

01.10.2020

LIR No. 3218/2016

Vimal Tiwari vs M/s Raman Group Manufactures Export of High Garments

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

01.10.2020.

Present : None for the workman.

Shri Ajit Kumar Singh, AR for the management.

An application is pending for passing the order for production of documents filed by the workman.

Reply has already been filed and submissions heard today on behalf of the management.

It is submitted on behalf of the management that they are not in possession of the documents as asked by the workman and in this regard, they have also filed an affidavit of the proprietor of the management. It is also submitted by AR for the management that they have filed an NCR in the police station regarding misplacement of documents. It is also submitted by AR for the management that the documents, as required, by the workman had already been misplaced and in this regard, they have also having the NCR.

Since, the management has already filed an affidavit alongwith his reply that they are not in a possession of the documents, therefore, the present application for production of documents is hereby disposed off.

Case is now fixed for ME on **07.12.2020**.

VEENA RANI

POLC/RADC

01.10.2020

LIR No. 3641/2016

Ravindra vs M/s Raman Group Manufactures Export of High Garments

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

01.10.2020.

Present : None for the workman.

Shri Ajit Kumar Singh, AR for the management.

An application is pending for passing the order for production of documents filed by the workman.

Reply has already been filed and submissions heard today on behalf of the management.

It is submitted on behalf of the management that they are not in possession of the documents as asked by the workman and in this regard, they have also filed an affidavit of the proprietor of the management. It is also submitted by AR for the management that they have filed an NCR in the police station regarding misplacement of documents. It is also submitted by AR for the management that the documents, as required, by the workman had already been misplaced and in this regard, they have also having the NCR.

Since, the management has already filed an affidavit alongwith his reply that they are not in a possession of the documents, therefore, the present application for production of documents is hereby disposed off.

Case is now fixed for ME on **07.12.2020**.

VEENA RANI

POLC/RADC

01.10.2020

LIR No. 4275/2016

Asha vs M/s Raman Group Manufactures Export of High Garments

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

01.10.2020.

Present : None for the workman.

Shri Ajit Kumar Singh, AR for the management.

An application is pending for passing the order for production of documents filed by the workman.

Reply has already been filed and submissions heard today on behalf of the management.

It is submitted on behalf of the management that they are not in possession of the documents as asked by the workman and in this regard, they have also filed an affidavit of the proprietor of the management. It is also submitted by AR for the management that they have filed an NCR in the police station regarding misplacement of documents. It is also submitted by AR for the management that the documents, as required, by the workman had already been misplaced and in this regard, they have also having the NCR.

Since, the management has already filed an affidavit alongwith his reply that they are not in a possession of the documents, therefore, the present application for production of documents is hereby disposed off.

Case is now fixed for ME on **07.12.2020**.

VEENA RANI

POLC/RADC

01.10.2020

LIR No. 4292/2016

Jamiran Begumshiva vs M/s Raman Group Manufactures Export of High Garments

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

01.10.2020.

Present : None for the workman.

Shri Ajit Kumar Singh, AR for the management.

An application is pending for passing the order for production of documents filed by the workman.

Reply has already been filed and submissions heard today on behalf of the management.

It is submitted on behalf of the management that they are not in possession of the documents as asked by the workman and in this regard, they have also filed an affidavit of the proprietor of the management. It is also submitted by AR for the management that they have filed an NCR in the police station regarding misplacement of documents. It is also submitted by AR for the management that the documents, as required, by the workman had already been misplaced and in this regard, they have also having the NCR.

Since, the management has already filed an affidavit alongwith his reply that they are not in a possession of the documents, therefore, the present application for production of documents is hereby disposed off.

Case is now fixed for ME on **07.12.2020**.

VEENA RANI

POLC/RADC

01.10.2020

LIR No. 4335/2016

Mulajim Ansari vs M/s Raman Group Manufactures Export of High Garments

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

01.10.2020.

Present : None for the workman.

Shri Ajit Kumar Singh, AR for the management.

An application is pending for passing the order for production of documents filed by the workman.

Reply has already been filed and submissions heard today on behalf of the management.

It is submitted on behalf of the management that they are not in possession of the documents as asked by the workman and in this regard, they have also filed an affidavit of the proprietor of the management. It is also submitted by AR for the management that they have filed an NCR in the police station regarding misplacement of documents. It is also submitted by AR for the management that the documents, as required, by the workman had already been misplaced and in this regard, they have also having the NCR.

Since, the management has already filed an affidavit alongwith his reply that they are not in a possession of the documents, therefore, the present application for production of documents is hereby disposed off.

Case is now fixed for ME on **07.12.2020**.

VEENA RANI

POLC/RADC

01.10.2020

LIR No. 4336/2016

Sattar Ali vs M/s Raman Group Manufactures Export of High Garments

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

01.10.2020.

Present : None for the workman.

Shri Ajit Kumar Singh, AR for the management.

An application is pending for passing the order for production of documents filed by the workman.

Reply has already been filed and submissions heard today on behalf of the management.

It is submitted on behalf of the management that they are not in possession of the documents as asked by the workman and in this regard, they have also filed an affidavit of the proprietor of the management. It is also submitted by AR for the management that they have filed an NCR in the police station regarding misplacement of documents. It is also submitted by AR for the management that the documents, as required, by the workman had already been misplaced and in this regard, they have also having the NCR.

Since, the management has already filed an affidavit alongwith his reply that they are not in a possession of the documents, therefore, the present application for production of documents is hereby disposed off.

Case is now fixed for ME on **07.12.2020**.

VEENA RANI

POLC/RADC

01.10.2020

LIR No. 4347/2016

Shobha Devi vs M/s Raman Group Manufactures Export of High Garments

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

01.10.2020.

Present : None for the workman.

Shri Ajit Kumar Singh, AR for the management.

An application is pending for passing the order for production of documents filed by the workman.

Reply has already been filed and submissions heard today on behalf of the management.

It is submitted on behalf of the management that they are not in possession of the documents as asked by the workman and in this regard, they have also filed an affidavit of the proprietor of the management. It is also submitted by AR for the management that they have filed an NCR in the police station regarding misplacement of documents. It is also submitted by AR for the management that the documents, as required, by the workman had already been misplaced and in this regard, they have also having the NCR.

Since, the management has already filed an affidavit alongwith his reply that they are not in a possession of the documents, therefore, the present application for production of documents is hereby disposed off.

Case is now fixed for ME on **07.12.2020**.

VEENA RANI

POLC/RADC

01.10.2020

LIR No. 4350/2016

Dinesh umar Dass vs M/s Raman Group Manufactures Export of High Garments

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

01.10.2020.

Present : None for the workman.

Shri Ajit Kumar Singh, AR for the management.

An application is pending for passing the order for production of documents filed by the workman.

Reply has already been filed and submissions heard today on behalf of the management.

It is submitted on behalf of the management that they are not in possession of the documents as asked by the workman and in this regard, they have also filed an affidavit of the proprietor of the management. It is also submitted by AR for the management that they have filed an NCR in the police station regarding misplacement of documents. It is also submitted by AR for the management that the documents, as required, by the workman had already been misplaced and in this regard, they have also having the NCR.

Since, the management has already filed an affidavit alongwith his reply that they are not in a possession of the documents, therefore, the present application for production of documents is hereby disposed off.

Case is now fixed for ME on **07.12.2020**.

VEENA RANI

POLC/RADC

01.10.2020

LCA No. 7/2016

Raghubir Singh vs Rewa Engg. Industries

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

01.10.2020.

Present : None for the workman.

Ms Megha Ahlawat, Proxy AR for Shri A K Pandey, AR for the management.

It is submitted by AR for the management that written submissions already filed.

Despite efforts, no one is connected through VC, on behalf of the workman, in these circumstances, matter stands adjourned for final arguments on **21.11.2020**.

VEENA RANI

POLC/RADC

01.10.2020

LCA No. 312/2016

Manmohan Singh vs Pushpsons Industries

**Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.**

01.10.2020.

Present :               None for the workman.  
                              AR for the management.

Matter stands adjourned for recording of statement of workman for withdrawal of present petition.

Despite efforts, no one is connected through VC, on behalf of the workman, in these circumstances, Court notice be issued to the workman and his AR to appear before the Court on **07.10.2020**.

VEENA RANI

POLC/RADC

01.10.2020